

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-07-2024 AT 10:30 AM**

**Company Petition 8/241//2021**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Narasimha Vara Prasad Anala

**...Petitioner**

**AND**

Tirumalaturupati Global Infratech Ltd & & 70 others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Lakshmidhar along with Ms Vahini Sai, for petitioner present physically.

Learned Counsel Mr Parameshwar Reddy, for Respondent Nos 50 and 51 present through Video Conference.

Learned Counsel Mr M Viswaraj, for Respondent Nos 16,17,22,25,39 and 42 present physically.

Learned Counsel Ms Siva Teja, for Respondent Nos 30,33,34,49 and 72 present through Video Conference.

Despite sufficient opportunity has given for the petitioner, argument not made. As a last chance, matter adjourned to 22.08.2024 for hearing the petitioner.

Learned Counsel Mr Lakshmidhar for petitioner present and stated that his name has been not represented in the cause list despite filing Vakalat. Let the court officer explain why the counsel name has not been listed and hence forth ensure that the name of the counsel be printed in the cause list.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**